

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT - IV**

16.

**C.P.(IB)-3729(MB)/2019**

CORAM:

SHRI RAJASEKHAR V.K.  
MEMBER (J)

SHRI RAJESH SHARMA  
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON 10.02.2020

NAME OF THE PARTIES:

Foremost Marbles  
v/s.  
Rajsanket Realty Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

1. Ld. Counsel for the parties present.
2. Consent Terms have filed in Court, which are taken on record. C.P.(IB)-3729(MB)/2019 is **dismissed** as withdrawn in accordance with the Consent Terms. Liberty is, however, granted to the Operational Creditor to approach this Tribunal again in case there is any default. File be consigned to records.

Sd/-  
**RAJESH SHARMA**  
Member (Technical)

Sd/-  
**RAJASEKHAR V.K.**  
Member (Judicial)